

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.4020  
TO BE ANSWERED ON 10.08.2017**

**POWER CRISIS IN ASSAM**

**4020. SHRI BADRUDDIN AJMAL:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether the State of Assam generally and Dhubri district specially is facing acute power crisis due to low grid capacity;**
- (b) whether the Government is aware that once a vibrant centre of trade and commerce, Dhubri district is today most marginalized and isolated due to power crisis leading to the shutdown of industries and small enterprises;**
- (c) whether Government proposes to make any initiatives for generating more power for Assam;**
- (d) if so, the details thereof; and**
- (e) if not, the reasons therefor?**

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL, NEW & RENEWABLE ENERGY AND MINES**

**( SHRI PIYUSH GOYAL )**

**(a) : The State of Assam faced energy and peak shortage of 5.2% and 6.9% respectively during April - June, 2017. Presently, at the Inter-state level there are no transmission constraints for import of power to Assam. The Available Transmission Capacity (ATC) from Eastern Region to North Eastern Region is 1000 MW. However, there are some Intra-state transmission constraints in some pockets of Assam.**

**(b) to (e) : Electricity is a concurrent subject. Supply and distribution of electricity in a State / UT is within the purview of the respective State Government / State Power Utility. The Government of India supplements the efforts of the State Governments by establishing power plants in Central Sector through CPSUs and allocating power therefrom to them. At present, Assam has been allocated 1160 MW power from Central Generating Stations. The benefit to Assam from the upcoming Central and State Sector Projects is 253 MW. Power allocated by the Central Government and that arranged from state sector power plants and other sources is supplied by the DISCOMs to different areas/cities/towns within the state as per the priority decided by the respective State Government.**

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